

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.SR. No. 1824/99

OA 765/99

dt. 19-5-99

Between

K. Shiva Kumar

: Applicant

and

vs The Sr. Admin. Officer (Admn)
Indian Audit and Accounts Dept.
O/o the RDCA/MAB, Saifabad
Hyderabad2. Dist. Employment Officer
Hyderabad (Labour)
District Employment Exchange
Hyderabad

: Respondents

Counsel for the applicant

: P. Raghava Reddy
Advocate

Counsel for Respondent-1

: V. Vinod Kumar
CGSC

Counsel for Respondent-2

: Anil Kumar
SC for AP State Govt.

Ceram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. R. Rangarajan, Member (Admn.)

7)

Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

Heard Mr. L. Kumaraswamy for Mr. P. Raghava Reddy, for the applicant, Mr. Sastry for Mr. Anil Kumar, Standing counsel for Respondent-2 and Mr. V. Vinod Kumar Standing counsel for Respondent-1.

1. The applicant is an aspirant for a post in Group-D designated as Attender. The applicant submits that Respondent-1 organisation has sent a sponsorship requisition to Respondent-2. The applicant submits that even though he could not produce the details of notification issued to Respondent-2 for sponsoring candidates for the above said post he asserts that such a notice was sent to Respondent-2. The Respondent's counsel also submits that usual order may be issued in this connection.
2. The applicant submits that in view of the judgement of the Apex Court reported in 1996(6) SCALE 676 (Excise Superintendent, Malkapatnam Vs. KBN Visweswara Rao and others) he should also be considered for the above post along with the candidates sponsored by Respondent-2 even though his name has not been sponsored by Respondent-2.
3. In view of the above the following direction is given :
 - a) The case of the applicant should also be considered along with the employment exchange sponsored candidates provided he fulfills the ^{other} conditions required for the post; and
 - b) the Applicant submits his application atleast one week in advance of the starting of the selection process either by

..2.



written test or by viva-voce or by both.

4. The OA is ordered accordingly at the admission stage itself. No costs.



(R. Rangarajan)
Member (Admn.)


(D.H. Nasir)
Vice Chairman

Dated : 19 May, 1999
Dictated in OpenCourt



sk

C.C. Today

1ST AND 2ND COURT

COPY TO:-

1. HON'J
2. HHRA M(A)
3. HRSOP M(J)
4. D.R. (A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 195.99

ORDER / JUDGEMENT

MA./RA./CP/NO.

in

DA. No. 765/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

D.O. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO

THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH

प्रेषण / DESPATCH

SRR

24 MAY 1999

HYDERABAD BENCH